

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 5729 of 2020**

Santosh Kamar @ Santosh Kumar **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. A.K. Sahani, Advocate
For the State : Md. Azeemuddin, A.P.P.

02/10.09.2020 Heard Mr. A.K. Sahani, learned counsel for the petitioner and Md. Azeemuddin, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The prayer for bail of the petitioner was earlier rejected in B.A. No. 11222 of 2019 with a liberty to the petitioner to renew his prayer for bail if the trial is not concluded within a period of four months.

It appears that the petitioner is in custody since 26.04.2019 and out of six charge sheet witnesses five witnesses have been examined.

However, taking into consideration, the observations made earlier and the period of custody undergone by the petitioner, he is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-IIInd, Bermo at Tenughat in connection with Sessions Trial No. 264 of 2019, arising out of Nawadih P.S. Case No. 26 of 2019.

(R. Mukhopadhyay, J.)